

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 03

RST.A (IBC)/ 24(MB)2022 IN C.P. (IB)/714(MB)2019

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **06.05.2024**

NAME OF THE PARTIES : **Mulraj Mody**

Vs

Westin Developers Pvt. Ltd.

For FC : Adv. Niraj Shah a/w. Adv. Sapna Maurya i/b. Law Chamber of
Siddharth Murarka

For CD : Adv. Yash Jain

Section 7 of IBC

ORDER

RST. A 24(MB)2022

1. Counsel for CD submits that the Director of the CD is not available for filing reply to the Restoration Application. Last chance was given to the CD to file reply.

No reply from the CD was forthcoming for the last two years.

2. The above Restoration Application is filed by Applicant/ original FC for seeking revival of main C.P., which was disposed of *vide* order dated 31.03.2022, as per consent terms filed by the parties. Leave as prayed in prayer clause 12(a) is allowed. In view of the above, the above

Restoration Application is allowed and thus disposed of. List the main C.P on 10.06.2024 for hearing.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)